

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 05/2025/EZ

IN THE MATTER OF:

ATANU BORTHAKUR

----- Applicant

Versus

UNION OF INDIA & ORS.

----- Respondents

I N D E X

Sl. Nos.	Particulars	Pages
1.	Counter-affidavit on behalf of the Respondent no. 4 Pollution Control Board, Assam,	1-3
2.	<b>Annexure-A:</b> Copy of the Public notice dated 06-12-2023	4
3.	<b>Annexure-A:</b> Copy of Consent to Operate (CTO) to respondent 8	5-8
4.	<b>Annexure-B:</b> EC issued to Respondent 8	9-15

FILED BY:

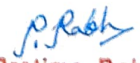
  
(MR. SHYAMVAR DEB)  
Advocate

For the THE POLLUTION CONTROL  
BOARD, ASSAM/Respondent

Email: [shyamvar-deb@hotmail.com](mailto:shyamvar-deb@hotmail.com)

Filed On : 28.02.2025



  
Pratima Rabha  
NOTARY  
Kamrup(Metro), Guwahati,  
Regd.No.-KAM-27

27 FEB 2025

Sl. No. 2019  
Date 27-02-25

1

Filed by:  
[Signature]

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 05/2025/EZ

IN THE MATTER OF:

ATANU BORTHAKUR

----- Applicant

Versus

UNION OF INDIA & ORS.

----- Respondents

COUNTER- AFFIDAVIT OF THE RESPONDENT NO. 4, POLLUTION  
CONTROL BOARD, ASSAM.

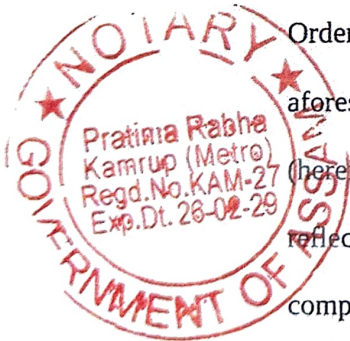
I, Shri Gokul Bhuyan, aged about 59 years, working as Member Secretary, having its office at Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That I am the Member Secretary in the Pollution Control Board, Assam and I am fully conversant with the facts and circumstances of the present case and I am duly authorized to affirm and swear this affidavit on behalf of the Pollution Control Board, Assam.

2. That the present affidavit is being filed in compliance with the Hon'ble Tribunal's Order dated 17.01.2025 and 18.02.2025, passed in OA No. 165/2024/EZ. Vide the aforesaid Order, the Respondent No. 4, Pollution Control Board Assam, (hereinafter referred to as "the Board") has been directed to file a counter affidavit reflecting action taken by the Board against the illegal miners towards computation of Environmental Compensation.

3. The answering respondent like to state that. the Board has taken the following steps concerning illegal mining activities and environmental compliance:

a) The Board has issued a public notice dated 06-12-2023 to all projects of Sand/riverbed material mining, directing them to mandatorily apply for



P. Rabha  
Pratima Rabha  
NOTARY  
Kamrup(Metro), Guwahati,  
Regd.No.-KAM-27

27 FEB 2025

Consent to Establish (CTE) and Consent to Operate (CTO) before commencing any mining operations.

[The Copy of Public Notice dated 06-12-2023 is annexed as Annexure – A]

b) The Board has granted necessary consents (CTE/CTO) to eligible units, subject to the condition that operations shall begin only upon obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA). Additionally, no mining activities shall commence unless the District Survey Report (DSR) is duly approved.

c) The Board has coordinated with all relevant state authorities and stakeholders to ensure compliance with the applicable environmental norms and regulatory frameworks.

4. With respect to specific respondents:

a) Respondent No. 8 has been granted Consent to Operate (CTO), valid up to 31-03-2025.

[The copy of the CTO and EC for respondent no. 8 are annexed as Annexure – B & C respectively]

b) Respondents No. 9 to 11 do not have any official records indicating that they have applied for any CTE or CTO with the Board.

5. That at present, the Board has not undertaken any computation of Environmental Compensation against any mining unit. However, necessary actions will be taken as per the applicable environmental laws and as directed by this Hon'ble Tribunal.

6. That as regards the averments made in the prayer of the application, the Pollution Control Board, Assam is duty bound to abide by any directives passed by the Hon'ble Tribunal in the present facts and circumstances of the case.

*P. Rabha*  
Pratima Rabha  
NOTARY  
Kamrup(Metro), Guwahati,  
Regd.No.-KAM-27

27 FEB 2025

*Pratima Rabha*  
Pratima Rabha

Filed by: *[Signature]*

7. That the answering craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.

*Cookul Bhuyas*  
DEPONENT

**VERIFICATION**

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 27<sup>th</sup> day of February, 2025



*Cookul Bhuyas*  
DEPONENT

Identified By  
*Sharita Das*  
Advocate/Advocate Clerk  
Enr. No. 405/16.....

*P. Rabha*  
Pratima Rabha  
NOTARY  
Kamrup (Metro), Guwahati,  
Regd. No. - KAM-27

Filed by me:

*[Signature]*  
Advocate (Shayam Deb)

27 FEB 2025

Enr. No.: F/1661/1556/2016



Pollution Control Board, Assam  
Bamunimaidam: Guwahati-21

**PUBLIC NOTICE**

No. PCBA/LGL-196/2023/NGT/10

Dated Guwahati, the 06<sup>th</sup> December, 2023

**Attention all projects of Sand/riverbed material mining.**

The Sand/riverbed material mining projects have been classified as Red category (Mining lease area > 5 ha or upto 5 ha which is part of cluster mining) or Orange Category (Standalone Mining lease area upto 5 ha) of industries following the guidelines of Central Pollution Control Board, MoEF&CC, GOI and as such all these projects will have to obtain mandatory Consent to Establishment (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam.

All the Sand/riverbed material mining projects in Assam are directed to obtain mandatory CTE and CTO from the Board, as per the provisions of the Water Act, 1974 and Air Act, 1981, by submitting application in the Consent Management portal [www.asocmms.nic.in](http://www.asocmms.nic.in). The defaulting Units shall be liable to pay Environmental Compensation Fine (ECF) as per the Environmental Compensation regime recommended by National Green Tribunal for assessing ECF.

  
Member Secretary

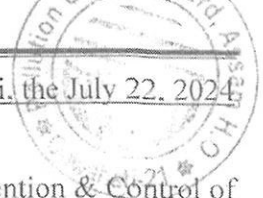
Memo No. PCBA/LGL-196/2023/NGT/10-A

Dated Guwahati, the 06<sup>th</sup> December, 2023

Copy to:

1. The Addl. Chief Secretary, Environment & Forest Department, for information and necessary action.
2. The Regional Heads, ROs/RLOs, PCBA for information and necessary action.
3. Website of the Board.

  
Member Secretary



No. PCBA/T-423/2024-25/CCA/RBM/32

Dated Guwahati, the July 22, 2024

**CONSENT TO OPERATE**

'CONSENT TO OPERATE' (CTO), under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended, and Rules framed there under, is granted to:

- i) Name of unit : **M/s Tarajuli Sand Gravel Mahal (Dhansiri River)**
- ii) Name of the Occupier / Applicant and Designation : **Gilarb Basumatary, Mahaldar.**
- iii) Address of unit : **Vill: Tarajuli, P.O: Majkhuti, P.S: Powta, Udalguri, Assam -784513**
- iv) Category/Type of the project : **River Bed Material Mining (Red Category)**
- iv) Cost of the project : **Rs. 111.62 (In Lakhs)**
- v) Details of the Project :

1	Sand Mining	33,288 cubic meter/year
2	Gravel Mining	17,654 cubic meter/year
3	Earth mining	32870 cubic meter/year
2	Mining Area	4.80 Hectare
3	Lease period	Seven (7) Years

**TERMS AND CONDITIONS:**

1. The Consent to Operate (CTO) has been accorded based on the particulars furnished by the applicant vide Application ID: **2936052** and subject to addition of further or more conditions, if so, warranted by subsequent developments. The Consent will automatically become invalid, if any change or alteration or deviation made in actual practice.
2. The CTO is valid till **31.03.2025**.
3. The Unit shall not commence any activities mining before obtaining Environmental Clearance (EC) from State Environment Impact Assessment Authority (SEIAA).
4. Permanent Bounding Pillars shall be installed to at least to the 4 (four) Corner of the mining Lease areas. In the Bounding Pillars, the depth of river bed before mining shall be inscribed as MSL.
5. The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following: -
  - a. Violation of any Terms and Conditions of this CTO;
  - b. Obtaining the CTO by misrepresentation or failure to disclose fully all relevant facts;
  - c. If any genuine complaint received;
6. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, or modernization of the project.
7. Proper housekeeping shall be maintained. Burning of any wastes within the factory or garden areas is strictly prohibited



8. The project authority shall install a Display Board as per the Boards Notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021 (Appendix-A).

9. The project proponent shall develop a greenbelt/plantation area with native trees covering at least 33% of the total plot area.

10. The unit shall apply for renewal of CTO before its expiry.

11. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended, any Officer, empowered by the Board on its behalf shall have without interruption, the right at any time to enter the hospital for inspection, collection of samples for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the CTO.

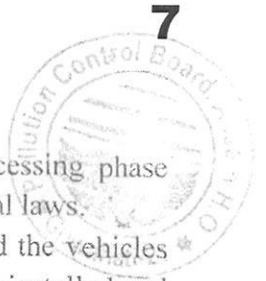
Specific Conditions:

A. Sustainable Mining Practices: -

1. The depth of mining in Riverbed shall not exceed the limit mentioned in the Approved mining plan.
2. In case after the preparation of District Survey Report (DSR) the mining area falls under the area identified as prohibited for mining in the DSR, mining activity shall be discontinued.
3. No mining activities be allowed in rainy season.
4. No River sand mining be allowed in rainy season.
5. The Project Proponent shall submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
6. Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the river channel whichever is reached earlier. In hilly terrain this depth, be preferably restricted to one meter.
7. In River flood plain mining a buffer of 3 meter to be left from the river bank for mining
8. In mining from agricultural field, a buffer of 3 meter to be left from the adjacent field.
9. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
10. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the river whichever is more will be left intact as no mining zone.
11. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations
12. No blasting shall be resorted to in River mining and without permission at any other place
13. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method

B. Air Pollution and Dust Management:

1. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.



2. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
3. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and use.
4. All vehicles involved in transporting sand must have a valid Pollution Under Control (PUC) certificate from State Transport Department.
5. The unit shall comply with the ambient noise level standards notified by MoEF&CC, Govt. of India, vide G S R 7 dtd. DEC, 1998, as mentioned herein under.

Area Code	Category of Area	Limit in dB (A) Leq.	
		(6:00am-9:00pm)	(9:00pm-6:00am)
A.	Industrial area	75	70

6. Sand mining operation has to be carried out between 6 am to 7 pm only

**C. Waste Management:**

1. Used oil and other Hazardous Waste generated from the vehicle dumpers and other machineries used for mining and transportation of river bed minerals shall disposed odd as per the provisions as the Hazardous Waste Management Rules, 2016.

The unit shall submit compliance report of the mandated conditions by April 15 every year to Member Secretary, PCBA as well as to the concerned Regional Office of the Board. The Board will have the liberty to withdraw the CTO if adequate pollution control and safety measures are not implemented

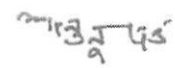
/  
(Shantanu Kr. Dutta)  
Member Secretary

Memo No. PCBA/T-423/2024-25/CCA/RBM/32-A

Dated Guwahati, the July 22, 2024

Copy to:

✓ M/s Tarajuli Sand Gravel Mahal (Dhansiri River), Vill: Tarajuli, P.O: Majkhuti, P.S: Powta, Udalguri, Assam -784513 for information and compliance of conditions.

  
Member Secretary



**Pollution Control Board, Assam  
Bamunimaidam, Guwahati-21**



**NOTIFICATION**

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

**Member Secretary**

Memo No. PCBA/LGL-95/2021/Notification/01-A  
Copy to:

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandini Barta" on 12.11.2021.
5. Notice Board, Head Office / Website ([www.pcbassam.org](http://www.pcbassam.org)), PCBA.

**Member Secretary**



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Assam)

To,

The Proprietor  
GILARD BASUMATARY  
Bikrampur, P.O. Bentol, Dist. Chirang, BTAD, Assam. -783394

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/235098/2021 dated 21 Oct 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AS199800
2. File No.	SEIAA.1877/2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Tarajuli Sand Gravel Mahal (Dhansiri River)
7. Name of Company/Organization	GILARD BASUMATARY
8. Location of Project	Assam
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/03/2022

(e-signed)  
Indreswar Kalita  
Member Secretary  
SEIAA - (Assam)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/235098/2021 dated 21/10/2021 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand & Gravel from "Tarajuli Sand Gravel Mahal (Dhansiri River)" under Nuno Range of Dhansiri Forest Division, Dist. Udalguri, BTAD, Assam.

The quantity of Sand & Gravel to be collected is:

Sand: 35,710cu.m. (Thirty Five Thousand Seven Hundred Ten) only for 5 (Five) years @ 7,142cu.m. (Seven Thousand One Hundred Forty Two) only for per year.

Gravel: 35,710cu.m. (Thirty Five Thousand Seven Hundred Ten) only for 5 (Five) years @ 7,142cu.m. (Seven Thousand One Hundred Forty Two) only for per year.


Total Allotted area: 4.80 Ha.

The Sand & Gravel shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

	<u>Longitude (East)</u>	<u>Latitude (North)</u>
1.	E- 92 <sup>o</sup> 11'53.87"	N- 26 <sup>o</sup> 46'8.48"
2.	E- 92 <sup>o</sup> 11'51.31"	N- 26 <sup>o</sup> 46'9.56"
3.	E- 92 <sup>o</sup> 11'51.96"	N- 26 <sup>o</sup> 46'46.25"
4.	E- 92 <sup>o</sup> 11'53.73"	N- 26 <sup>o</sup> 46'46.17"

The Sand & Gravel shall be extracted manual/Semi mechanized (as per Mining Plan) from "Tarajuli Sand Gravel Mahal (Dhansiri River)" under Nuno Range of Dhansiri Forest Division, Dist. Udalguri, BTAD, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand & Gravel at its meeting held on 16/12/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B<sub>2</sub> Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.


  
Member Secretary  
SEIAA, Assam

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 19/02/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.


**The operational area must be confined to the given 4.80 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.**

**I. Specific Conditions**

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand & Gravel and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manual/Semi mechanize (*as per Mining Plan*) low impact extraction of Sand & Gravel shall be undertaken.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
  - i. Roads shall be graded to mitigate the dust emission.

  
Member Secretary  
SEIAA, Assam


- ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
  9. Mining shall be limited to day time only.
  10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
  11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
  12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
  13. **Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.**
  14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
  15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
  16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
  17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
  18. Dispensary facilities for first-aid shall be provided at site.
  19. Occupational health surveillance program of the workers should be undertaken periodically.
  20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.
  21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
  22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
  23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
  24. The fauna nesting area shall not be used for mining.
  25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.

  
Member Secretary  
SEIAA, Assam

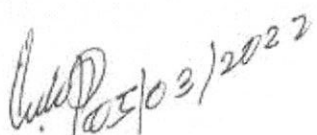
26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
27. No river/Stream should be diverted for the purpose of Sand & Gravel mining. No natural water course and/or water resources are obstructed due to mining operation.
28. No extraction of Sand & Gravel in landside prone area.
29. *The excavation must be maintaining 2 (Two) meter excavation depth (as per Mining Plan).*
30. Controlled clearance of riparian vegetation to be undertaken.
31. Vehicles used for transportation of Sand & Gravel are to be permitted only with of fitness & PUC certificates.
32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
33. The critical parameters such as  $PM_{10}$ ,  $NO_x2$ ,  $SO_4$  in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

## II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013 and subsequent amendment.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above conditions is not found satisfactory. SEIAA, Assam will monitor the operation area from time to time and the project proponent shall extend full cooperation for the same.

  
Member Secretary  
SEIAA, Assam

7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 5 (Five) years from the date of issue of this order.
9. Under Corporate Environment responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in soft copy (CD) & hard copy on 1st June and 1st Dec each year. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Dhansiri Forest Division, Dist. Udalguri, BTAD, Assam shall realize the Royalty as per existing rate & requested to ensure that mining be allowed strictly within the approved area and not beyond the limit of the same. He will ensure due surveillance on the mining operation to avoid occurrences of irregularities during the mining period. He will also ensure due compliance by the project proponent on the conditions laid down in the approved mining plan during the pendency of the mining period.

  
Member Secretary  
SEIAA, Assam

Bamunimaidam, Guwahati-21.  
P.O.

Memo No. SEIAA.1877/2021/EC/13/ 1666 - A

Dated: 5 / 3 / 2022

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Dhansiri Forest Division, Dist. Udalguri, BTAD, Assam for information & necessary action to ensure that all **Specific Conditions & General Condition** are complied with.
5. The Regional Office, MoEF, Govt. of India, Low-U-sib, Lumbatngen, Near MTC Workshop, Shillong-21 for information.
6. Office Copy.

*lulu/O*  
05/03/2022

Member Secretary  
SEIAA, Assam

Bamunimaidam, Guwahati-21.